G.S.R.---(E).- -- Whereas, in the matter of “Hydrofluorocarbon (HFC) Blends. All blends other than 407 and 410 are excluded.” (hereinafter referred to as the subject goods), falling under tariff item 3824 78 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the China PR (hereinafter referred to as the subject country) and imported into India, the designated authority in its final findings vide notification F. No. 06/34/2020-DGTR, dated the 27th September, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th September, 2021, has come to the conclusion that-

(i) the product under consideration has been exported at a price below normal value, thus resulting in dumping;
(ii) the domestic industry has suffered material injury;
(iii) there is causal link between dumping of product under consideration and injury to the domestic industry,

and has recommended imposition of anti-dumping duty on imports of the subject goods, originating in, or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (7), in the currency as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely :-

<table>
<thead>
<tr>
<th>SN</th>
<th>Tariff Item</th>
<th>Description*</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Amount</th>
<th>Unit</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>38247800</td>
<td>Hydrofluorocarbon Blends</td>
<td>China PR</td>
<td>Any country including China PR</td>
<td>Zhejiang Quzhou Lianzhou Refrigerants Co., Ltd.</td>
<td>2,160.27</td>
<td>MT</td>
<td>US$</td>
</tr>
<tr>
<td>2.</td>
<td>-do-</td>
<td>-do-</td>
<td>China PR</td>
<td>Any country including China PR</td>
<td>Zibo Feiyuan Chemical Co., Ltd.</td>
<td>1,620.60</td>
<td>MT</td>
<td>US$</td>
</tr>
</tbody>
</table>
3. -do- -do- China PR Any country including China PR Shandong Dongyue Chemical Co., Ltd. 1,553.45 MT US$

4. -do- -do- China PR Any country including China PR Sinochem Environmental Protection Chemicals (Taicang) Co., Ltd. and Sinochem Lantian Fluoro Materials Co., Ltd. 1,837.14 MT US$

5. -do- -do- China PR Any country including China PR Zhejiang Sanmei Chemical Ind. Co., Ltd. 1,899.68 MT US$

6. -do- -do- China PR Any country including China PR Any other than S N 1. to 5. 2,250.56 MT US$

7. -do- -do- Any other country other than country attracting anti-dumping duty China PR Any 2,250.56 MT US$

* Hydrofluorocarbon (HFC) Blends. All blends other than 407 and 410 are excluded.

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No. CBIC-190354/280/2021-TRU Section-CBEC]

(Rajeev Ranjan)
Under Secretary to the Government of India